

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:230
ANSWERED ON:25.11.2010
FLYING INSTITUTES
Mahajan Smt. Sumitra

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether fake flying training institutes have mushroomed owing to shortage of flying institutes in the country;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Directorate General of Civil Aviation (DGCA) regulates and cross checks the antecedents and other credentials of flying institutes before award of Commercial Pilots License;
- (d) if so, the details thereof;
- (e) whether DGCA has found violation of the norms during inspections of these institutes;
- (f) if so, the details of violations observed during the last three years and the current year; and
- (g) the follow-up action taken thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (g):- A statement is laid on the Table of the House.

Statement referred to in the Lok Sabha Starred () Question No. 230 for 25/11/2010 regarding 'Flying Institutes'.

(a) and (b):- No such reports have been received in this Ministry. There are presently 40 Flying Training Institutes to meet the requirement of pilots in the country. Flying Training Institutes are approved by Directorate General of Civil Aviation (DGCA) as per requirement laid in Civil Aviation Requirements (CAR) Section 7 - Flight Crew Standards, Training & Licensing, Series 'D', Part I & II, which is available on DGCA's website.

(c) and (d):- Yes, Madam. The above CARs stipulate that Security Clearance from Ministry of Home Affairs for the Board of Directors and Chief Executive of the Flying Club should be obtained before grant of approval. DGCA gives approval to flying training institutes after ensuring that they meet the requirements laid down in the above CAR.

(e), (f) and (g):- Inspection of the flying institutes is carried out by DGCA as part of its safety oversight obligation, which is a dynamic process. The deficiencies observed during the said inspections are sent to the concerned organisation for rectification. In case of non-compliance, action is taken against the defaulting institutes.